

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1054/252/ND/2018

IN THE MATTER OF:

Income Tax-6

vs

M/s MSC Impex Pvt. Ltd. & Anr.

.....PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 20.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,


Hon'ble Member (Technical)

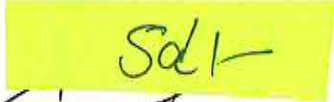
For the Petitioner :

For the Corporate Debtor :

ORDER

No one is present at the time of hearing. In the interest of justice post the matter to 11.09.2019. If the counsel for the appellant is not present one the next date hearing the petition will be dismissed.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)